LOK SABHA DEBATES

LOK SABHA

Thursday, December 13, 1973/*Agrahayana* 22, 1895 (*Saka*)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

MEMBER SWORN

Kumari Maniben Vallabhbhai Patel

MR. SPEAKER: I am very happy that we have among us the daughter of a great leader, Sardar Patel and the niece of the first Indian Speaker Vithalbhai Patel. She is very welcome. I hope the House will join me in congratulating her.

श्री मधु लिमये (बांका) : आज प्रधान मंत्री जी क्यों नहीं आईं? क्या राष्ट्रपति भवन में इस्तीफा देने गई हैं? अगर नहीं गई हैं तो उन को तत्काल दे देना चाहिये।

अध्यक्ष महोदय : आप हर बात की प्रेम भी रखा करें। हर बात में विरोध लाना ठीक नहीं है।

AN HON. MEMBER: The Leader of the Opposition is also absent...... (*Interruptions*)

ORAL ANSWERS TO QUESTIONS

Coverage of Brick-kilns and Stone quarries under E.P.F. Act

*463. SHRI JAGDISH NARAIN MANDAL:
SHRI R. P. YADAV:

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a large number of labourers of Brick Kilns and Stone quarries are deprived of the benefit of the membership of the Employees' Provident Fund as both the industries have not been covered under the Employees' Provident Funds Act; and

(b) if so, whether Government propose to bring these industries under the purview of the said Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Provident Fund Authorities have reported as under:

(a) and (b). Stone quarries producing roof and floor slabs, dimension stones, monumental stones and mosaic chips are covered under the Employees' Provident Funds and Family Pension Fund Act, 1952 with effect from 31st December, 1965. A survey is being conducted to cover the Stone quarries producing stone chips, stone sets and stone ballast and boulders. The question of extension of the Act to the Brick Kilns is also under consideration.

श्री जगदीश नारायण मंडल : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि इस सन्दर्भ में बिहार राज्य का सर्वे हुआ है या नहीं यदि हुआ है तो इस प्रकार के कितने कर्मचारी हैं जिन को भविष्य निधि की सदस्यता से वंचित रखा गया है?

श्री बालगोविन्द वर्मा: किसी एक राज्य के बारे में हमारे पास सूचना नहीं है, लेकिन सर्वे हुआ था और सर्वे की रिपोर्ट हमारे पास 1960 में आई थी। उस में यह कहा गया है:

Number of composite establishments manufacturing bricks that have been already brought under the Act is 51. Number of establishments engaged in the maunfacturing of bricks is 2085. Number of eligible employees eligible to be members of the fund is 6930. Out of the establishments employing the above employees, there is only one establishment in which the Provident Fund benefits are available to workers.

श्री राजेन्द्र प्रसाद यादव: क्या मंत्री महोदय की जानकारी में यह बात है कि इस में कल्ल जो रिजनल प्राविडेन्ट फण्ड कमिशनर पटना में थे, उन की नेकनामी के बारे में हाउस में बहुत मर्तबा बात उठाई गई और उसी के चलते, चूंकि उन का लीयन बिहार गवर्नमेंट में था, इसलिये वे बिहार गवर्नमेंट में वापस चले गये। उस के बाद उन की पोस्टिंग दरभंगा में ए० डी० एम० के रूप में हुई, वहां भी उन की नेकनामी इस कदर फैली कि उन को फोर्स्ड रिटायरमेन्ट पर जाना पड़ा

अध्यक्ष महोदय: आप प्रश्न कीजिये।

श्री राजेन्द्र प्रसाद यादव: मैं प्रश्न पर अभी आता हूं। इस सन्दर्भ में मैं जानना चाहूंगा कि क्या आप इस प्रकार की व्यवस्था करेंगे कि दूसरे डिपार्टमेन्ट के लोगों को इस में न लिया जाये, इसी डिपार्टमेन्ट के लोगों को इस पद पर लगाया जाये ताकि इस तरह की बातें फिर न दोहराई जायें?

श्री बालगोविन्द वर्मा: अध्यक्ष महोदय, यह बिलकुल भिन्न प्रश्न है। जो प्रश्न इस समय यहां पर है, यह उस में नहीं आता।

अध्यक्ष महोदय: पता नहीं वह कैसे कह रहे थे कि मैं प्रश्न पर अभी आता हूं। आउट-आफ-दि-वे जा कर प्रश्न किया है।

श्री राजेन्द्र प्रसाद यादव: इस के बारे में बहुत बातें पहले हुई हैं।

अध्यक्ष महोदय: आप इस को किसी और मौके पर कहते। इस में यह कैसे जबरदस्ती घुसेड़ देंगे।

श्री राजेन्द्र प्रसाद यादव: यह इस से सम्बन्धित है।

SHRI DINEN BHATTACHARYYA: The functioning of the Provident Fund Act has been seriously criticised in this House and outside, because many of the employers are not depositing even the contributions collected from the employees. So, before extending this to other industries, may I know whether these irregularities and lacunae will be rectified immediately?

SHRI BALGOVIND VERMA: As the House is aware, in the last session we have made certain amendments to the Act and stringent provisions have been incorporated in it. If any industry does not implement the provisions of the Act, it will be taken to task. If the hon. member comes to know of any instance and brings it to our notice, we will take action.

SHRI HARI KISHORE SINGH: The Minister is to be appreciated for his bold statement that he will punish the defaulters in this regard. But may I know how many brick kilns and stone quarries are there in Bihar where even the minimum wages are not paid to the workers, not to speak of their getting benefits of the Provident Fund? May I know what the Labour Ministry is doing, particularly in Bihar, to enforce all these Central Acts?

SHRI BALGOVIND VERMA: We have got no separate information for each State. We have got it for the whole of India. So far as minimum wages are concerned, the State Government is the appropriate Government in the matter. The Bihar Government will look into it, if the facts are brought to their notice.